

**BEFORE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 228 OF 2026

IN THE MATTER OF :-

RAJESH KUMAR

..... APPLICANT

VERSUS

STATE OF HARYANA AND ORS.RESPONDENTS

STATUS REPORT ON BEHALF OF THE RESPONDENT

NO. 4,7,8,15

FOR INDEX KINDLY SEE INSIDE

COUNSEL FOR THE RESPONDENTS

SHEKHAR RAJ SHARMA,

ADDITIONAL ADVOCATE GENERAL

STATE OF HARYANA

**BEFORE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 228 OF 2026

IN THE MATTER OF :-

RAJESH KUMAR

..... APPLICANT

VERSUS

STATE OF HARYANA AND ORS.RESPONDENTS

INDEX

S.NO.	PARTICULARS	PAGES
1.	Status Report on behalf of the Respondent no. 4,7,8,15	1-7
2.	ANNEXURE R1: True Copies of the communication of the Forest Department	8
3.	ANNEXURE R2: True Copies of the communication of the Forest Department	9
4.	Proof of Service	10


Shekhar Raj Sharma

Additional AG, State of Haryana Supreme Court of India

Office: A1/134, Lower Ground Floor

Safdarjung Enclave, New Delhi – 29

Email: shekhar@srslegal.org

DATED: 24.07.2026

Mobile: 8957258257

BEFORE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 228 of 2026

Rajesh Kumar

...Applicant

Versus

State of Haryana and Ors.

...Respondents

Status report by way of an affidavit of Manoj, HPS,
Assistant Commissioner of Police, Pataudi,
Gurugram, on behalf of respondent no. 4, 7, 8, 15.

Respectively Showeth:

I, the above-named deponent, do hereby solemnly
affirm & declare as under:

1. That the deponent is posted as Assistant Commissioner
of Police, Pataudi, District Gurugram, and is swearing
the present affidavit in his official capacity. The
contents of the affidavit are based on the official
records, which the deponent believes to be true and
correct.

DR



2. That by way of filing the present application, the applicant Rajesh Kumar, has raised grievance that the Respondents no. 12 to 14 in collusion with several other persons had conspired in cutting down several green, healthy and large trees which were planted over the *Gaucher* land in Village Ahemadpur-Balewa having Khasra No. 18/19, 19/21 and 19/25, on the pretext /name of issuing the 100 sq. yards plots to the BPL families in the village Balewa.

It has been contended that the private respondents had started digging up the sand and removing soil and green trees with the help of JCB Machines without any permission and against the law.

3. That the perusal of the record available with the answering respondents goes on to show that a complaint bearing No. 13544/CP/24/ENL dated 27.06.2024 (along with connected references 1810-DM dated 28.06.2024 and 00013227081241025-CAS dated 02.07.2024) was received at Police Station Pataudi, with the contentions that the Sarpanch, Gram Sachiv

(H)

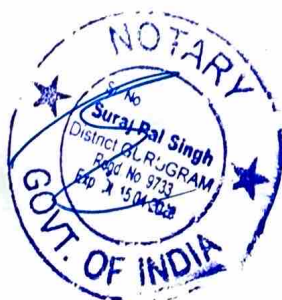


and BDPO, Pataudi had got plots carved out of the *gauchar* (common grazing) land of Gram Panchayat, Balewa for allotment to BPL families.

However, upon inquiry into the said complaint, it was found that the grievance raised therein was civil and Panchayati in nature, no offence having been made out, and the said issue was further found to be sub-judice before this Hon'ble High Court in proceedings of CWP No. 14601/2024 titled "Radheshyam & Ors. Vs. State of Haryana". Accordingly, no police action was found warranted and the same was filed.

4. That it is pertinent to mention here that as per the record, the District Forest Officer, Gurugram had earlier granted permission for cutting of 75 trees standing on the land in question vide online applications bearing SRN No. H8C-F5x-7E5K dated 29.01.2025 and UEB-3BT-E41V dated 20.11.2024, the validity whereof was extended up to 16.02.2026.

(R)



Thereafter, a complaint was moved by the residents of Village Balewa to the effect that the BPL plots could be carved out from another vacant site, thereby obviating the necessity of cutting of the trees in question, the said permission for felling of trees was cancelled by the office of the Deputy Conservator of Forest, Gurugram, vide letter No. 2115-G dated 16.02.2026.

However, upon subsequent verification, it had transpired that the facts set out in the said complaint of the villagers of Balewa were found to be incorrect. Accordingly, the office of the Deputy Conservator of Forest, Gurugram vide its subsequent letter No. 2236-G dated 11.03.2026 had cancelled its own earlier letter No. 2115-G dated 16.02.2026, thereby restoring the position qua the grant of permission for cutting of the trees in question.

True copies of the aforesaid communications of the Forest Department are being annexed herewith and marked as **Annexures R-1 and R-2**.

(b)



5. That thereafter, a written complaint bearing No. 00013227087260337-CAS dated 01.03.2026 was received at Police Station Pataudi from complainant Satish Kumar and others, residents of Village Balewa, wherein it was asserted that obstruction had been caused by certain influential persons of the village in the construction of houses upon the plots lawfully allotted to the plot holders, coupled with the misbehaviour and use of casteist remarks against the said plot holders.

Therefore, an inquiry was conducted by the police into the said complaint and apprehension of breach of peace in the village was found to be subsisting, which if was left unchecked, was likely to result in an untoward incident. Accordingly, with a view to maintain peace and public order, a kalandra under Sections 126 and 169 of the Bharatiya Nagarik Suraksha Sanhita, 2023 was prepared against eleven persons including the applicant and the said persons were bound down under Sections 126/169 BNSS in the

(h)



sum of Rs. 50,000/- each for maintenance of good behaviour.

6. That further, it is submitted that the matter pertains to the Forest Department, as the act of cutting of trees is to be examined by the Forest Department and the answering respondents have no role to play in the said determination. No fresh complaint with regards to the illegal felling or mining of earth and illegal removal of the same, has been received by the answering respondents as per record.

In view of the aforementioned facts and attending circumstances of the case, it is most respectfully prayed that the present petition may kindly be dismissed qua the answering respondents and it is prayed accordingly in the interest of justice.

Place: Gurugram


DEPONENT

Asstt. Commissioner of Police
Pataudi, Gurugram

Date: 18.07.2026



Verification:

Verified that the contents of the status report by way of affidavit as true and correct to my knowledge and are based on information derived from official record. Which I believe to be correct. No Part of it is false and nothing has been kept concealed therein.

Place: Gurugram

DEPONENT

Asstt. Commissioner of Police
Pataudi, Gurugram

Date: 18.07.2026



Sub. to above was filed on 07.07.2026 at Pataudi. This document is identified by the deponent who has read over and explained to the deponent who seems to be the owner of the property at the time of filing of the document.

20.07.2026

E 4233272
23-12-24

HARYANA FOREST & WILDLIFE DEPARTMENT
Office of Divisional Forest Officer, Gurugram
 Near District Court, Sohna Road, Gurugram Tel. 0124-2322057; Email: dfogur@gaon1@gmail.com
 No.- C-VII-23-VOL-III/Avadh/2025/ 1678-G7

सेवा में,

उपायुक्त,
गुरुग्राम।

Date- 17/12/24

3973
30-12-25

विषय:-

Request for reissue of permission for felling of trees (SRN No. H8C-F5X-7E5K dated 29.01.2025 & SRN No. UEB-3BT-E41V dated 20.11.2024)

सन्दर्भ:-

आपका आवेदन पत्र क्रमांक 3148 दिनांक 04.12.2025

उपरोक्त विषय के सम्बन्ध में आपको अवगत कराया जाता है कि इस कार्यालय के ऑनलाईन आवेदन SRN No. H8C-F5X-7E5K dated 29.01.2025 & SRN No. UEB-3BT-E41V dated 20.11.2024 द्वारा प्रस्तावित स्थल पर खड़े 75 वृक्षों की कटाई की अनुमति प्रदान की गई थी। परन्तु निर्धारित समय सीमा में पेड़ कटाई का कार्य नहीं करवाया जा सका।

अतः आप द्वारा किए गए अनुरोध का अवलोकन व जनहित को ध्यान में रखते हुए उक्त अनुमति अवधि 2 माह दिनांक 16.02.2026 तक बढ़ाई जाती है।

उप-वन संरक्षक,
(क्षेत्रीय), गुरुग्राम।

दिनांक:-

पू० क्रमांक:-

एक प्रति निम्न को:-

1. वन राजिक अधिकारी, हेलीमण्डी को सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है।
2. गार्ड फाईल।

उप वन संरक्षक,
(क्षेत्रीय), गुरुग्राम।

HARYANA FOREST & WILDLIFE DEPARTMENT

Office of Dy. Conservator of Forest, Gurugram

Near District Court, Sohna Road, Gurugram Tel. 0124 2322037; Email: dfogurgaon1@gmail.com

No.: 2210/26

Date: 11/02/26

सेवा में,

Naresh Kumar, BDPO,
Gram Panchayat, Bolewa,
Block Patnudi

विषय:-

Permission cancellation for tree felling on Non-Forest Land U/s 4 of PLPA
1900 (Naresh Kumar, BDPO, SRN No.: HRC-F5x-7E5K dated 29.01.2025
& UEB-3BT-E41V dated 20.11.2024)

संदर्भ:-

इस कार्यालय का पत्र क्रमांक 2115-जी दिनांक 16.02.2026

*** **

उपरोक्त विषय के सम्बन्ध में आपको अवगत कराया जाता है कि संदर्भित पत्र के माध्यम से बलेवा ग्राम वासियों द्वारा दी गई शिकायत दिनांक 16.02.2026 के आधार पर ग्राम पंचायत बलेवा में खड़े 75 वृक्षों की कटाई की अनुमति रद्द की गई थी परन्तु शिकायत में दिए गए तथ्यों की जांच में तथ्य गलत पाए गए हैं।

अतः इस कार्यालय द्वारा जारी पत्र क्रमांक 2113-जी दिनांक 16.02.2026 को निरस्त किया जाता है।

संलग्न/उपरोक्त

(1)

उप-वन संरक्षक,
गुरुग्राम।



Srishti Jain <srishtijain@srslegal.org>

STATUS REPORT ON BEHALF OF THE RESPONDENT NO. 4,7,8,15 in the matter OA no. 228 of 2026 titled as Rajesh Kumar v State of Haryana & Ors.

1 message

Srishti Jain <srishtijain@srslegal.org>

24 July 2026 at 18:09

To: "pandplegalitiesllp@gmail.com" <pandplegalitiesllp@gmail.com>

Cc: Shekhar Raj Sharma <shekhar@srslegal.org>, Nidhi Narwal <Nidhinarwal@srslegal.org>

Respected Maam/Sir,

Kindly find the attached status repost on behalf of the Respondent No.4,7,8,15 in the above mentioned matter

Regards,

Srishti Jain**Associate****Offices of Mr. Shekhar Raj Sharma,
Additional Advocate General, Haryana
Supreme Court of India****Mob: +91-8957258257****E-mail: Srishtijain@srslegal.org****NGT Rajesh kumar v haryana.pdf**
2400K